

IN THE HIGH COURT OF JHARKHAND, RANCHI

Cr.M.P. No. 28 of 2012

Binod Kumar Singh, son of Shri Surya Nath Singh, resident of Kali Mandir Road, PO Bekarbandh, PS Dhanbad, District Dhanbad

..... Petitioner

-- Versus --

1.The State of Jharkhand

2.Smt. Pushpa Singh, wife of Shri Rama Shankar Singh, resident of BIADA Housing Colony, Bokaro, PO, PS and District Bokaro

..... Opposite Parties

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner :- Mr. Indrajit Sinha, Advocate

For the State :- Mr. Vishwanath Ray, APP

7/06.09.2021

This petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

Status report has been received wherein it is stated that Dhanbad P.S.Case No.414 of 2011, in connection to G.R.Case No.1659/2011 is disposed of on 30.11.2017.

Accordingly, the instant petition has become infructuous.

Dismissed as infructuous.

(Sanjay Kumar Dwivedi, J)

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